

SL No. 6 Di.

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 75/2023/EZ

In The Matter of:

Ankur Sharma

... Applicant

Versus

The State of West Bengal &amp; Ors.

... Respondents



AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT No. 07 WEST  
BENGAL POLLUTION CONTROL BOARD.

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02 AUG 2024

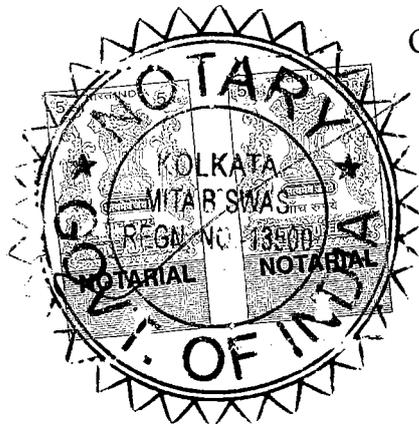
Filed by  
Dipankar Ghosh  
Advocate

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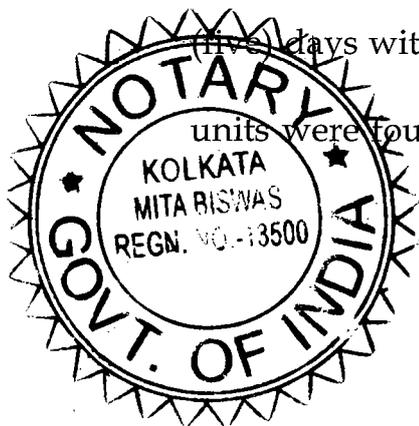


AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT No. 07 WEST BENGAL POLLUTION CONTROL BOARD.

I, Sri Subrata Ghosh, S/o Sri Biswanath Ghosh, aged about 60 years, by faith-Hindu, by occupation-Service, residing at Narkelbagan, Gorosthan, Chinsurah, District: Hooghly, do hereby solemnly affirm and submit as follows:-

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1. That I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board (hereinafter referred to as the State Board) and I am well aware about the facts and circumstances of this application and I have been duly authorized by the respondent number 07 to swear this affidavit on its behalf and I am competent to do so.
2. That this Affidavit-in-Opposition is filed in compliance to the Solemn Order dated 04.04.2024 as passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.
3. That at the outset it is submitted before this Hon'ble Tribunal that the Deponent had filed an affidavit dated 06.02.2024 interalia stating that the State Board officials had already visited the area as alleged by the applicant i.e Barjola/Sarenga canal in order to ascertain the status of various industrial units at that site specifically around the Jalan Industrial Complex, Sankrail Industrial Park and Poly Park.
4. That the units were inspected by Officials of the State Board for 5 (five) days with respect to 42 effluent generating units of which 22 units were found non-compliant and violating. The nature of the



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activities of the units include godown/warehouse, shops, engineering, fabrication, food and food processing, foundries, ferrous and non-ferrous metal extraction, metal surface treatment spray painting, powder coating, anodizing, galvanizing, acid pickling, electroplating, textile processing activities etc.

5. That subsequent to inspection by the State Board various steps/actions were taken against the non complaint units and the which has been mentioned in the above referred affidavit filed on behalf of the State Board on 06.02.2024. The State Board further issued closure order to M/s. R.N. Enterprise on 06.02.2024, M/s Mollick Enterprise on 06.02.2024. The units which have complied the environmental norms, the State Board issued suspension of closure order to M/s RJ Tackles Pvt. Ltd on 03.04.2024, M/s. Ramkrishna Galvanising Works on 08.07.2024, M/s Priya India on 08.07.2024, M/s Zinc Craft on 31.07.2024. Direction has also been issued to M/s Usha Galvanising Works on 06.02.2024 for submission of penalty and Bank Guarantee. Copy of the directions

of the State Board are marked as Annexure "R1".

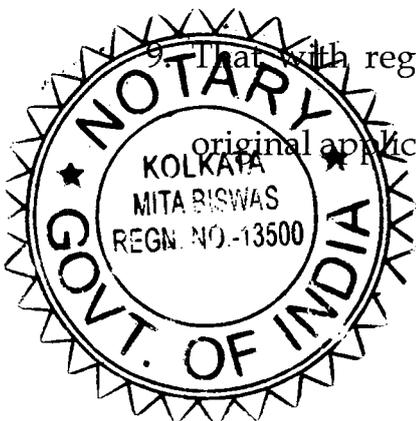


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6. That with regard to the statements made in paragraph 1 of the original application it is stated that the same are matters of fact and record and this Deponent does not comment on the same.
7. That with regard to the statements made in paragraph 2, of the original application it is stated that the same are matters of record and with regard to the alleged pollution the same is taken care of by the respondent authorities.
8. That with regard to the statements made in paragraph 3, of the original application it is stated that as per direction of the Hon'ble Tribunal constituted a Committee was constituted vide order dated 12.07.2023 and the Committee visited the site in question on 31.08.2023. The Committee submitted its report with its observations and recommendations / measures for cleaning the said canal by different departments/authorities as elaborately stated in the affidavit dated 11.09.2023 filed on behalf of the District Magistrate & Collector, Howrah district.

9. That with regard to the statements made in paragraph 4 of the original application, it is stated in the said Committee Report by the



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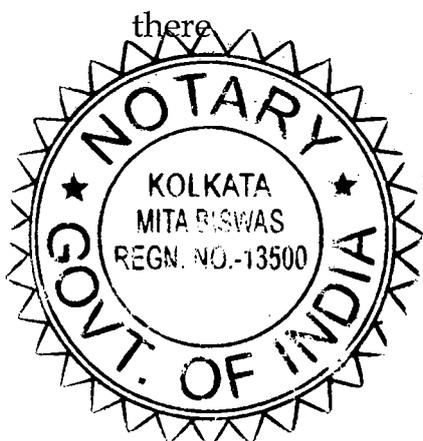
Executive Engineer (AI), State Water Investigation Directorate (SWID) that approximately 62 industrial units have already obtained requisite permissions for ground water extraction from the competent authority at Jaladhulagori, Bhagabatipur, Sandhipur, Jangalpur, Kandua, Baniara, Biprannapara, Amra, Sankharidaha and Rajapur Mouzas under Sankrail and Domjur blocks.

10. That with regard to the statements made in paragraph 5, 8 of the original application it is stated that show cause notices, directions with penalty and closure order with disconnection of electricity were issued by the State Board to non-complaint industrial units.

11. That with regard to the statements made in paragraph 6 of the original application it is stated that the same are matters of fact.

12. That with regard to the statements made in paragraph 7 of the original application it is stated that the same are denied and disputed in as much as supervision of the State Board is always

there



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13. That with regard to the statements made in paragraphs 9, 10 & 11 of the original application it is stated that the issue has already been dealt in the committee report.

14. That with regard to the statements made in paragraph 12, 13, 14, 15, 16, 17, 18, 19, 20 of the original application it is stated that the same are matters of fact and record.

15. That with regard to the statements made in paragraph 21, 22 that a Committee was constituted by this Hon'ble Tribunal comprising officials from different Departments/authorities to inspect the site and submit report. The Committee has submitted its report on 11.09.2023 filed by the District Magistrate & Collector, Howrah district.

16. That with regard to the statements made in paragraph 23, 25, 33 of the original application it is stated that the non complying units have been issued show cause, directions with penalty, closure with disconnection of electricity by the State Board has been filed in the affidavit dated 06.02.2024. The water quality report of Sarenga khal



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for the year 2024 is annexed herewith and marked as Annexure "R2".

17. That with regard to the statements made in paragraph 24, 26, 27, 28, 29, & 31 of the original application it is stated that the same are denied and disputed by this Deponent.

18. That with regard to the statements made in paragraph 30, 35 are matter of fact and record.

19. That with regard to the statements made in paragraph 32 of the original application it is stated that the same relates to the Department of Environment and as such this Deponent does not comment on the same.

20. That with regard to the statements made in paragraph 34 of the original application it is stated that the same relates to the Irrigation and Waterways Department and as such this Deponent does not comment on the same.



21. That with regard to the statements made in paragraph 36, 37 & 38 of the original application, it is stated that the State Board is duty

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bound to act as per the provisions of their Act and Rules and shall abide by any Order/Orders as may be passed by the Hon'ble Courts and Hon'ble Tribunal.

22. That with regard to the statements made in paragraph 39, 40, 41, 42, 43, 44, 45, 46 of the original application it is stated that the same are denied and disputed by this Deponent.

Identity to me  
D. Banerjee  
Advocate  
WBPCB

*[Signature]*  
DEPONENT

Solemnly Affirmed & Declared Before  
me on Identification of Ld Advocate

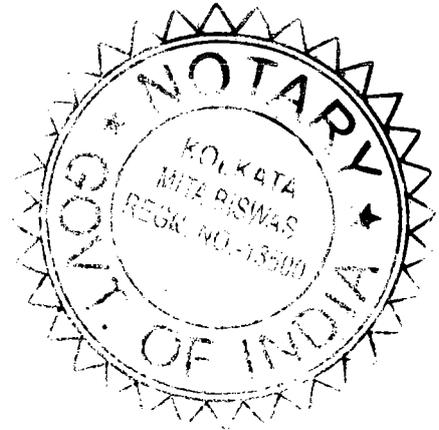
*[Signature]*

MITA BISWAS NOTARY  
Govt. of India. Regd. No -13500

02 AUG 2024



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### VERIFICATION

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by Religion - Hindu, by Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District-Hooghly, do hereby solemnly declare and say as follows:-

1. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 22 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

*D. Panigrahi*

Identified and corrected by me  
Advocate  
WBPCB

*Subrata Ghosh*  
DEPONENT

✕



**Life**  
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Environment

**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar  
Kolkata – 700 106, Ph.: 22023079/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-PCB/HOW/15(10)-2022

Date: /07/2024

**SUSPENSION OF CLOSURE ORDER**

**WHEREAS**, M/s **Priya India** (hereinafter referred to as the unit) located at **Sankrail Industrial Park, P.O.-Dhulagori, P.S.-Sankrail, Dist.-Howrah, Pin-711302** is engaged in hot dip galvanizing /zinc anodizing of MS materials.

**AND WHEREAS**, the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) principally agreed to suspend the 'Closure Order' issued against the unit and has directed the unit to submit a Bank Guarantee (BG) of Rs. 2,00,000/- (Rupees two lakhs) and a penalty of Rs. 50,000/- (Rupees fifty thousand) vide memo no. 6021-PCB/HOW/15(10)-2022 dated 31.05.2024. The above-mentioned direction was issued with the condition that formal suspension of closure order shall be issued only after the unit complies with the condition of direction issued vide memo no. 6021-PCB/HOW/15(10)-2022 dated 31.05.2024.

**AND WHEREAS**, the unit has submitted the Bank Guarantee (BG) of **Rs. 2,00,000/-** (Rupees two lakhs) and the penalty amount of **Rs. 50,000/-** (Rupees fifty thousand) to the State Board on 18.06.2024.

**NOW THEREFORE**, considering the above, the State Board is hereby pleased to **suspend** the 'Closure Order' issued against **M/s Priya India** located at Sankrail Industrial Park, P.O.-Dhulagori, P.S.-Sankrail, Dist.-Howrah, Pin-711302 vide memo no. 1816-PCB/HOW/15(10)-2022 dated 08.01.2024 with the following conditions:-

1. **That**, the unit shall operate the ETP & APCD on regular basis and with valid Consent to Operate of the State Board.
2. **That**, the unit shall operate maintaining all environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board is requested to keep vigil on the unit. If the unit is found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

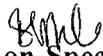
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Memo No. 7038 (7)-PCB/HOW/15(10)-2022

Date: 08/07/2024

Copy forwarded for information and necessary action to:-

1. M/s. Priya India, Sankrail Industrial Park, P.O.-Dhulagori, P.S.- Sankrail, Dist.-Howrah, Pin-711302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Sankrail Police Station, NH-6, Dhulagarh, P.O.- Sankrail, Sankrail, Dist.-Howrah, Pin-711315
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell

  
**Officer-on-Special Duty**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**



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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar  
Kolkata – 700 106, Ph.: 22023079/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-PCB/How/253-2007

Date: /07/2024

**SUSPENSION OF CLOSURE ORDER**

**WHEREAS, M/s. Ramkrishna Galvanizing Works** (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Gate no. 1, Right Lane no. 3, P.O.- Biprannapara, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in the production of galvanized nuts /bolts/washers.

**AND WHEREAS, the West Bengal Pollution Control Board** (hereinafter referred to as the State Board) principally agreed to suspend the 'Closure Order' issued against the unit and has directed the unit to submit a Bank Guarantee (BG) of Rs. 2,00,000/- (Rupees two lakhs) and a penalty of Rs. 50,000/- (Rupees fifty thousand) vide memo no. 3050-PCB/How/253-2007 dated 28.03.2024. The above-mentioned direction was issued with the condition that formal suspension of closure order shall be issued only after the unit complies with the condition of direction issued vide memo no. 3050- PCB/How/253-2007 dated 28.03.2024.

**AND WHEREAS, the unit** has submitted the Bank Guarantee (BG) of Rs. 2,00,000/- (Rupees two lakhs) and the penalty amount of Rs. 50,000/- (Rupees fifty thousand) to the State Board on 23/04/2024 & 18/06/2024.

**NOW THEREFORE, considering the above, the State Board** is hereby pleased to **suspend** the 'Closure Order' issued against **M/s. Ramkrishna Galvanizing Works** located at **Jalan Industrial Complex, Gate no. 1, Right Lane no. 3, P.O.- Biprannapara, P.S.- Domjur, Dist.-Howrah, Pin-711411** vide memo no. 1811-PCB/How/253-2007 dated 08.01.2024 with the following conditions:-

1. **That, the unit shall operate the ETP & APCD on regular basis so as to comply with the environmental norms.**
2. **That, the unit shall operate maintaining all environmental norms.**

The Environmental Engineer & In-charge, Howrah Regional Office, West Bengal Pollution Control Board is requested to keep vigil on the unit. If the unit is found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

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Memo No. 7039(7)-PCB/How/253-2007

Date: 08/07/2024

Copy forwarded for information and necessary action to:

1. M/s. Ramkrishna Galvanizing Works, Jalan Industrial Complex, Gate no. 1, Right Lane no. 3, P.O.- Biprannapara, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia-Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Shri Ankur Sharma, 13/3, Dr. P.K. Banerjee Road, Howrah-711 101
13. Technical Cell, WBPCB for updating the website
14. Environment Officer- Communication, WBPCB – for circulation through float file.
15. Guard file of O & E Cell

*[Signature]*  
**Officer-on-Special Duty**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**



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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph. No.: 2202-3097/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-PCB/How/43(01)2024

Date: /03/2024

**DIRECTION**

**WHEREAS**, M/s. R J Tackles Pvt. Ltd. (hereinafter referred to as the unit) located at Jalan Industrial Complex, Viil. + P.O. Biprannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411 was issued Closure order with disconnection of electricity by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) vide Memo No. 1864-PCB/HOW/22(02)-2005 dated 15.01.2024 as the unit was operating without valid Consent to Operate of the State Board and without obtaining Hazardous Waste Authorization from the State Board.

**AND WHEREAS**, the unit has submitted a prayer to the State Board on 22.02.2024 requesting for Suspension of closure order with restoration of electricity stating that they have installed ETP and applied for renewal of Consent to Operate.

**AND WHEREAS**, the unit was inspected by the State Board official on 23.02.2024. During inspection the unit was not in operation and electricity connection was disconnected. It was noticed during inspection that the unit has installed ETP and APCD and also applied for renewal of Consent to Operate.

**NOW THEREFORE**, considering the above-mentioned facts, the State Board is hereby principally agreed to suspend the "Closure Order with Disconnection of Electricity" issued to M/s. R J Tackles Pvt. Ltd. located at Jalan Industrial Complex, Viil. + P.O. Biprannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411 vide Memo No. 1864-PCB/HOW/22(02)-2005 dated 15.01.2024. However, the formal **Suspension** of Closure Order with Restoration of Electricity shall be issued only after the unit complies with the following conditions:

1. **That**, the unit shall submit a penalty amounting to **Rs. 50,000/-** (Fifty Thousand only) within 10 (ten) days from the date of issuance of this Direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for operating without pollution control system and failed to comply with the environmental norms.
2. **That**, the unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of Rs. **2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this Direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the environmental norms.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**

X&amp;

Memo No. 2024(7)-PCB/How/43(01)2024

Date: 25/03/2024

Copy forwarded for information and necessary action to:

1. M/s. R J Tackles Pvt. Ltd., Jalan Industrial Complex, Vill. + P.O. Biprannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Environmental Engineer, Howrah Regional Office, WBPCB
4. The FAM, WBPCB
5. T.A. to the Member Secretary, WBPCB
6. P.A. to the Chairman, WBPCB
- ✓ 7. Technical Cell, WBPCB for updating the website
8. Environment Officer- Communication, WBPCB – for circulation through float file
9. Guard file of O & E Cell

*ENC*  
**Officer-on-Special Duty**  
**(Operation & Execution)**  
West Bengal Pollution Control Board



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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
*Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar*  
Kolkata – 700 106, Ph. No.: 2202-3097/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-PCB/HOW/154-2015

Date: /02/2024

### DIRECTION

**WHEREAS**, M/s. Usha Galvanizing Works (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Baniara, P.O.- Argori, P.S.- Sankrail, Dist.- Howrah, Pin-711302** is engaged in hot dip galvanizing of MS materials like nuts, bolts, washers, angles and channel etc.

**AND WHEREAS**, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 20.09.2023. During inspection the following observations were made by the inspecting official during inspection:

- The unit has 2 nos. pickling tanks which are provided with over head suction facility of fumes and 1 no. zinc bath which is provided with over head suction facility. Both are connected to a common wet scrubber followed by ID fan and stack of height approx. 20m from G.L. The unit has 1 no. Zn-melting furnace (LSHS fired) which is connected to a stack of height approx. 20m from G.L.
- Huge fugitive emission was noticed during inspection as APCD of the unit was not working properly. Dense black emission was noticed through the stack of Zn melting furnace.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, OWS, chemical dosing/mixing tank, settling tank, pH adjustment tank, sand filter bed and discharge to Jalan complex drain via premises drain. During inspection ETP of the unit was found in defunct condition and effluent sample was collected from the final discharge point of the unit and analysis report shows non-compliance. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
20.09.2023	Final outlet of unit	TSS	<b>154.0</b>	100
		BOD	<b>45.88</b>	30
		Iron	<b>10550.0</b>	3
		Zinc	<b>303.0</b>	5

**AND WHEREAS**, the Consent to Operate of the unit was valid upto 30.11.2023 and the Hazardous Waste Authorization of the unit is valid upto 31.01.2026.

**AND WHEREAS**, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Manager on behalf of the unit appeared in the hearing and submitted that they would upgrade their ETP very soon.

**NOW THEREFORE**, considering the above, M/s. Usha Galvanizing Works located at Jalan Industrial Complex, Baniara, P.O.- Argori, P.S.- Sankrail, Dist.- Howrah, Pin-711302 is hereby directed as follows:

1. **That**, the unit shall undertake necessary rectification/modification of the effluent treatment plant so as to meet the environmental norms. An action taken report in this regard is to be submitted to the State Board accordingly.

2. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
3. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
4. **That**, the unit shall submit a penalty amounting to **Rs. 50,000/-** (Rupees fifty thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for failing to comply with the environmental norms as observed during inspection by the Board official.
5. **That**, the unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure order with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

Memo No. 1914 (4) -PCB/HOW/154-2015

Date: 06/02/2024

Copy forwarded for information and necessary action to:

1. M/s. Usha Galvanizing Works, Jalan Industrial Complex, Baniara, P.O.- Argori, P.S.- Sankrail, Dist.- Howrah, Pin-711302
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**



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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar  
Kolkata - 700 106, Ph. No.: 2202-3097/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

- IM-11/2009 (Part-VIII)

Date: /02/2024

**CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY**

**WHEREAS**, M/s. **R.N. Enterprise** (hereinafter referred to as the unit) located at **Near Gate No.-2, Jalan Industrial Complex, P.O.-Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411** is engaged in production of various galvanized items.

**AND WHEREAS**, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 22.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has zinc bath, zinc melting furnace and pickling tanks which are not provided with any air pollution control device (APCD).
- The unit has no effluent treatment plant (ETP). Effluent sample was collected from final outlet of unit leading to panchayet drain and analysis report shows non-compliance which are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
22.09.2023	Final outlet of the unit	Iron	<b>232.90</b>	3
		TSS	<b>380.0</b>	100
		pH	<b>&lt;4</b>	5.5 to 9.0

- The unit could not produce Consent to Establish and Consent to Operate of the State Board.

**AND WHEREAS**, the unit was called for a hearing on 16.01.2024 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Manager on behalf of the unit appeared in the hearing and submitted that they would shift the galvanizing activity from its present location to another place.

**NOW THEREFORE**, considering the gross non-compliance of environmental norms as observed during inspection by the Board official, **M/s. R.N. Enterprise** located at **Near Gate No.-2, Jalan Industrial Complex, P.O.-Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411** is hereby **closed** by the State Board with immediate effect.

**The electricity connection of the unit is ordered to be disconnected forthwith.**

**The Director (HR), WBSUEDCL** is requested to take necessary steps for disconnection of electricity of the above mentioned unit immediately.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-  
**Officer-on-Special Duty**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**

Memo No. 1917 (8) - IM-11/2009 (Part-VIII)

Date: 06/02/2024

Copy forwarded for information and necessary action to:

1. M/s. R.N. Enterprise, Near Gate No.-2, Jalan Industrial Complex, P.O.-Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
9. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
13. Technical Cell, WBPCB for updating the website
14. Environment Officer- Communication, WBPCB - for circulation through float file.
15. Guard file of O & E Cell

*Rml*  
**Officer-on-Special Duty**  
**(Operation & Execution)**  
**West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar  
Kolkata – 700 106, Ph. No.: 2202-3097/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

-PCB/How/42-09

Date: /02/2024

### CLOSURE ORDER

**WHEREAS, M/s. Mollick Enterprise** (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Gate no.-3, P.O.-Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411** is engaged in production of galvanised MS materials.

**AND WHEREAS,** in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 22.09.2023. The following observations were made by the inspecting official during inspection:

- Scrubber and Stack connected to pickling baths & zinc bath and zinc melting oven were found in dilapidated condition for both the old and new sections of the unit.
- The unit has an effluent treatment plant (ETP) consisting of collection tank, chemical dosing tank (caustic & polyelectrolyte solution mixing), settling tank, sand gravels filter bed and discharge to Panchayat drain.
- During inspection ETP of the unit was found in defunct condition. The effluent sample was collected from final drain of the unit and analysis report shows non-compliance with respect to effluent discharge standards. The results are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
22.09.2023	Final drain of the unit	Ammoniacal Nitrogen	<b>7386.60</b>	50
		BOD	<b>867.52</b>	30
		COD	<b>1732.50</b>	250
		Zinc	<b>147.0</b>	5
		Iron	<b>9850.0</b>	3
		TSS	<b>540.0</b>	100
		pH	<b>&lt;4.0</b>	6.5-8.5
	Total Chromium	<b>2.25</b>	2	

- ETP sludge was not observed in sludge drying beds.

**AND WHEREAS,** the Consent to Operate of the unit is valid upto 31/03/2024 and the Hazardous Waste Authorization of the unit is valid upto 30/09/2026.

**AND WHEREAS,** the unit was called for a hearing on 09.01.2024 at the Head office of the Board for the non-compliance of environmental norms as recorded above. The Manager on behalf of the unit appeared in the hearing and submitted that they have started the production on trial run basis. He claimed that necessary rectification of the effluent treatment plant has been done and it is in operating condition.



**NOW THEREFORE**, considering the gross non-compliance of environmental norms as observed during inspection by the Board official, **M/s. Mollick Enterprise** located at Jalan Industrial Complex, Gate no.-3, P.O.-Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411 is hereby closed by the State Board with immediate effect.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also conduct a fresh inspection to verify the status of completion and efficacy of the ETP and send the report to the headquarter.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

Memo No. 1918(7) -PCB/How/42-09

Date: 06/02/2024

Copy forwarded for information and necessary action to:

1. M/s. Mollick Enterprise, Jalan Industrial Complex, Gate no.-3, P.O.-Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file.
14. Guard file of O & E Cell

  
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(Operation & Execution)  
West Bengal Pollution Control Board**



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**WEST BENGAL POLLUTION CONTROL BOARD**  
(Department of Environment, Government of West Bengal)  
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar  
Kolkata – 700 106, Ph.: 22023079/3096  
Website: [www.wbpcb.gov.in](http://www.wbpcb.gov.in), Email: [net.wbpcb-wb@bangla.gov.in](mailto:net.wbpcb-wb@bangla.gov.in)

Memo No.

PCB/How/50-2016

Date: /07/2024

**SUSPENSION OF CLOSURE ORDER**

**WHEREAS**, M/s **Zinc Craft** (hereinafter referred to as the unit) located at Jalan Industrial Complex, Baniara, PO. Begri, PS. Domjur, Howrah-711411 is a hot dip galvanizing unit.

**AND WHEREAS**, the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) principally agreed to suspend the Closure Order issued against the unit and has directed the unit to submit **Bank Guarantee (BG)** of Rs. **2,00,000/-** (Rupees two lakh) and a penalty of Rs. **50,000/-** (Fifty Thousand only) vide memo no. 5056- PCB/How/50-2016 dated 16.05.24. The above-mentioned direction was issued with the condition that formal suspension of closure order shall be issued only after the unit complies with the condition of direction issued vide memo no. 5056- PCB/How/50-2016 dated 16.05.24.

**AND WHEREAS**, the unit has submitted the penalty amount of Rs. Rs.50,000/- (Fifty Thousand) only on 07.06.2024 with Bank Guarantee (BG) of Rs. 2,00,000/- (Rupees two lakh) only to the State Board on 25.07.24.

**NOW THEREFORE**, considering the above, the State Board is hereby pleased to **suspend** the Closure Order issued to M/s. **Zinc Craft** located at Jalan Industrial Complex, Baniara, PO. Begri, PS. Domjur, Howrah-711411 vide memo no. 1814- PCB/How/50-2016 dated 08.01.24 with the following condition:

1. **That**, the unit shall operate the ETP & APCD on regular basis so as to comply with environmental norms.
2. **That**, the unit shall operate maintaining all environmental norms.

The Environmental Engineer & In-Charge, Howrah Regional Office, West Bengal Pollution Control Board is requested to keep vigil on the unit. If the unit is found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer On Special Duty  
Operation & Execution  
West Bengal Pollution Control Board**



Memo No. 9004 (7) PCB/How/50-2016

Date: 31/07/2024

Copy forwarded for information and necessary action to:

1. M/s. Zinc Craft, Jalan Industrial Complex, Baniara, PO. Begri, PS. Domjur, Howrah-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28, Nityadan Mukherjee Road, Howrah-711101.
5. The Chief Engineer, Planning & EIM Cell, WBPCB.
6. The Senior Law Officer, WBPCB.
- ✓ 7. The Senior Law Officer (NGT), WBPCB
8. The Environmental Engineer & In-Charge, Howrah Regional Office, WBPCB.
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-charge, Domjur Police Station, Belghachia-Amta Road, Domjur Bazar, Howrah-711101.
12. Technical Cell, WBPCB for updating the website.
13. Environment Officer- Communication, WBPCB – for circulation through float file.
14. Guard file of O & E Cell.

  
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Memo No. -PCB/How/43(01)2024

Date: /04/2024

**SUSPENSION OF CLOSURE ORDER WITH RESTORATION OF ELECTRICITY**

**WHEREAS**, M/s. R J Tackles Pvt. Ltd. (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Vill.+ P.O.- Bibrannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411** is an electroplating unit.

**AND WHEREAS**, the West Bengal Pollution Control Board (hereinafter referred to as the State Board) principally agreed to suspend the 'Closure order with disconnection of electricity' issued against the unit and has directed the unit to submit penalty amount of **Rs. 50,000/-** (Rupees Fifty Thousand) and Bank Guarantee of **Rs. 2,00,000/-** (Rupees Two Lakhs) only vide Memo No. 3040-PCB/How/43(01)2024 dated 27.03.2024.

**AND WHEREAS**, the unit has deposited the penalty amount of **Rs. 50,000/-** (Rupees Fifty Thousand) and the Bank Guarantee of **Rs. 2,00,000/-** (Rupees Two Lakhs) only on 03.04.2024 in compliance of the Direction of the State Board issued vide Memo No. 3040-PCB/How/43(01)2024 dated 27.03.2024.

**NOW THEREFORE**, considering the above, the State Board is hereby pleased to **suspend** the 'Closure order with disconnection of electricity' issued against **M/s. R J Tackles Pvt. Ltd.** located at **Jalan Industrial Complex, Vill.+P.O.- Bibrannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411** vide Memo No. 1864-PCB/How/43(01)2024 dated 15.01.2024 with the following conditions:

1. **That**, the unit shall always operate with efficient functioning of pollution abatement system so as to comply with the environmental norms and with valid Consent to Operate of the State Board.
2. **That**, the unit shall always operate the effluent treatment plant on a regular basis and under any circumstances, no effluent shall be discharged directly outside the unit premise without treatment.
3. **That**, the unit shall immediately obtain the Hazardous Waste Authorization from the State Board.

**The electricity connection of the unit is ordered to be restored with immediate effect.**

**The Director (HR), WBSEDCL**, is requested to take necessary steps for restoration of electricity connection of the above mentioned unit immediately.

The Environmental Engineer & In-Charge, Howrah Regional Office of the State Board is requested to keep strict vigil on the unit. If the unit is found to be operating violating the environmental norms, the Board will be at liberty to take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty  
(Operation & Execution)  
West Bengal Pollution Control Board**

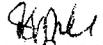


Memo No. 3066 (13) PCB/How/43(01)2024

Date: 03/04/2024

Copy forwarded for information and necessary action to:

1. M/s. R J Tackles Pvt. Ltd., Jalan Industrial Complex, Vill.+P.O.-Bipraanapara, P.S.- Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Addl. Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5<sup>th</sup> Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata – 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
9. The Environmental Engineer & in-charge, Howrah Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
13. Technical Cell, WBPCB for updating the website
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15. Guard file of O & E Cell

  
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**(Operation & Execution)**  
**West Bengal Pollution Control Board**

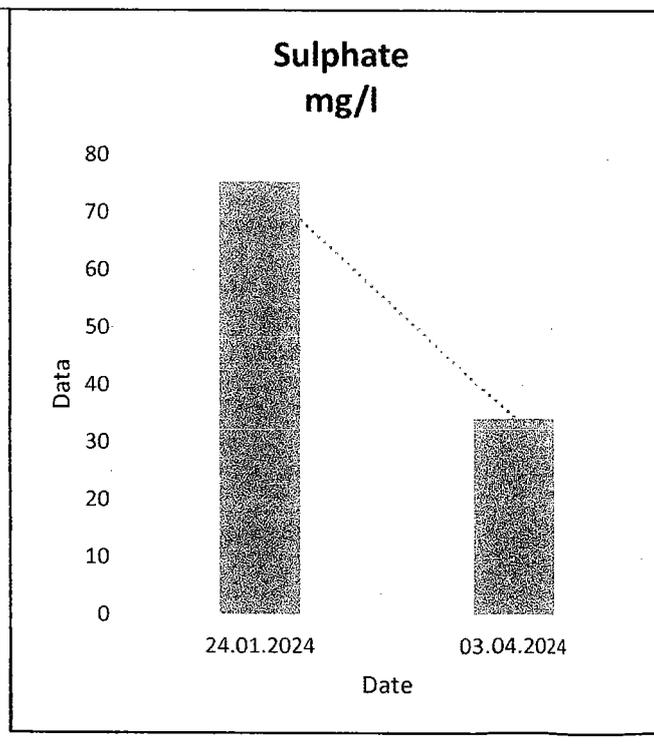
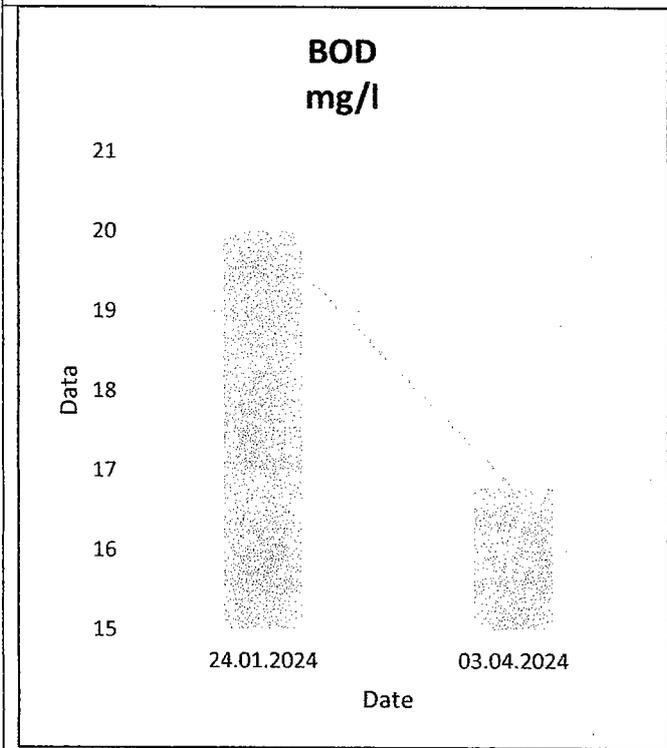
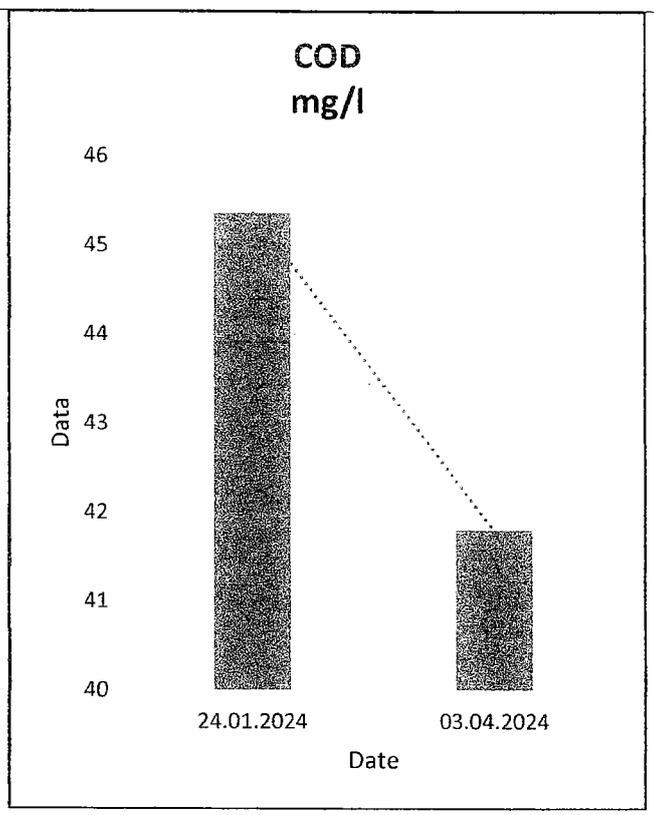
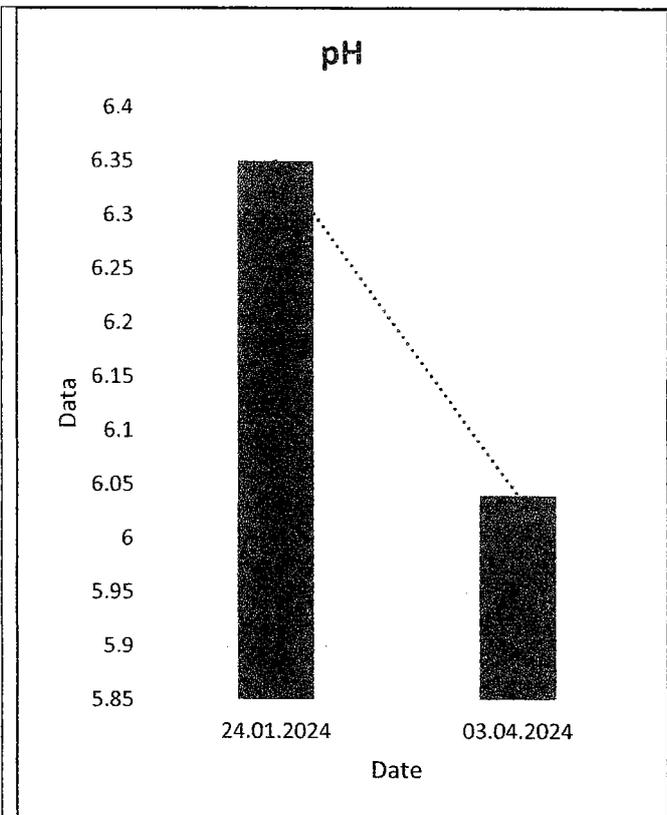
**Systematic monitoring of Sarenga Khal conducted in January, & April, 2024 revealed water quality parameters generally within permissible sewage standards.**

Systematic monitoring of Sarenga Khal in January and April 2024 revealed water quality parameters consistently below permissible sewage standards. pH levels remained stable (6.04-6.35), COD and BOD values were significantly lower than standards (45.36-41.80 mg/l vs. 500 mg/l for COD, 20-16 mg/l vs. 150 mg/l for BOD), and sulfate also exhibited a declining trend (75.30-34.21 mg/l). While Iron levels also revealed declining i.e (103.35-61.15 mg/l), most other metals were below detection limits.

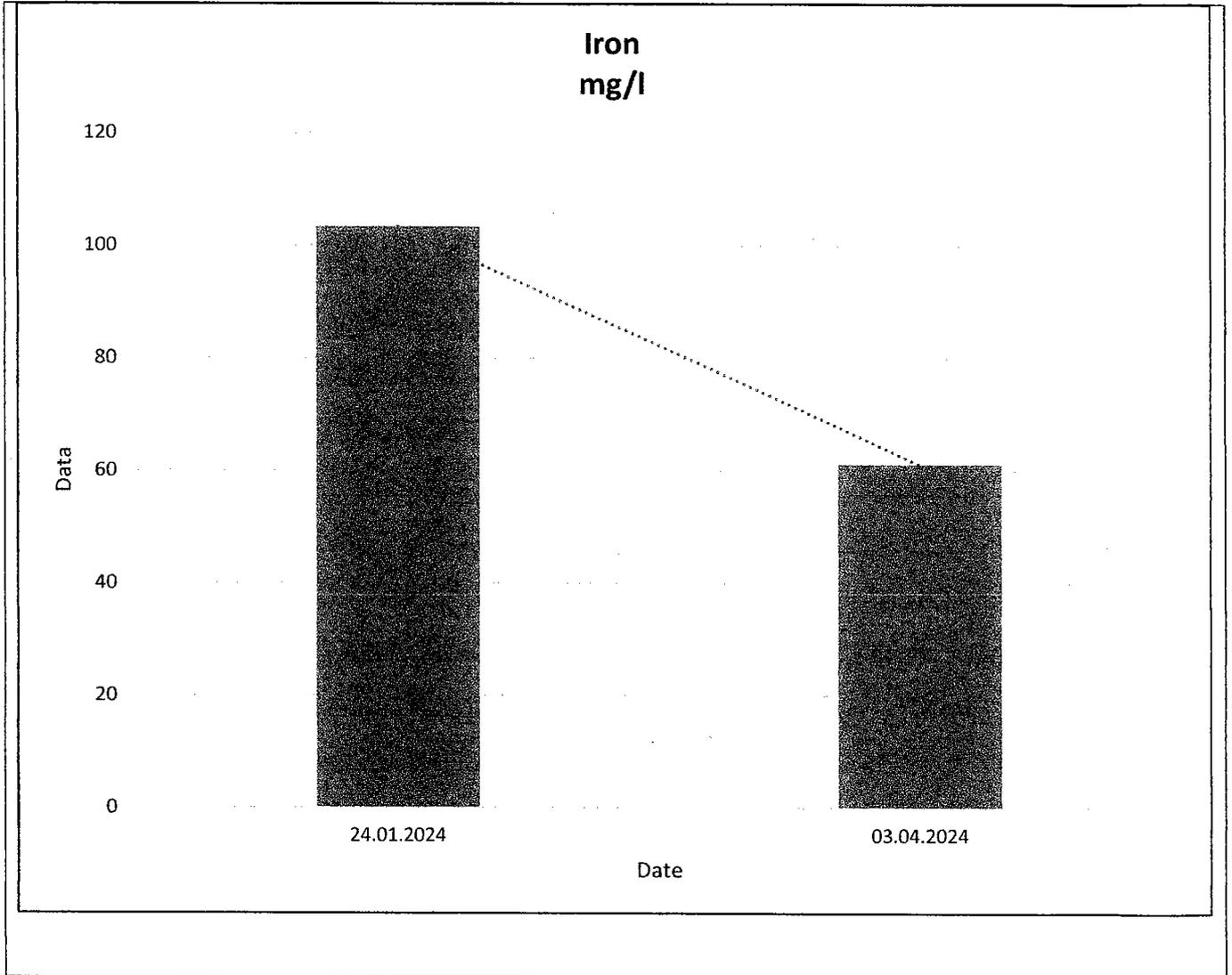
Overall, the data indicates that Sarenga Khal's water quality is currently satisfactory but requires continued surveillance.



*Dr. Ram Krishna Saha*  
Chief Scientist  
W. B. Pollution Control Board  
Deptt. of Environment, Govt. of W.B.



*Dr. Ram Krishna Saha*  
**Dr. Ram Krishna Saha**  
Chief Scientist  
W. B. Pollution Control Board  
Deptt. of Environment, Govt. of W.B.



*R.K. Saha*  
**Dr. Ram Krishna Saha**  
Chief Scientist  
W. B. Pollution Control Board  
Deptt. of Environment, Govt. of W.B.

X

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 75/2023/EZ

ANKUR SHARMA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE WEST BENGAL  
POLLUTION CONTROL BOARD.

Filed by

DIPANJAN GHOSH  
Advocate